

# ACT No. XXVIII OF 1925.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 21st  
September, 1925.)

## An Act to amend the Provident Funds Act, 1925.

**W**HEREAS it is expedient to amend the Provident Funds Act, 1925, for the purposes hereinafter appearing; It is hereby enacted as follows:—

**1.** (1) This Act may be called the Provident Funds (Amendment) Act, 1925.

Short title and commencement.

(2) It shall come into force on such date as the Governor General in Council may, by notification in the Gazette of India, appoint.

**2.** In clause (b) of section 2 of the Provident Funds Act, 1925 (hereinafter referred to as the said Act), for the words "the authority by which the Fund has been constituted" the words "any authority administering the Fund" shall be substituted.

Amendment of section 2, Act XIX of 1925.

**3.** In section 6 of the said Act,—

(a) for the words "by which the Fund has been constituted" the words "specified in this behalf in the rules of the Fund",

Amendment of section 6, Act XIX of 1925.

(b) for the words "that authority", where they occur for the first time, the words "Government or the Railway administration, as the case may be",

(c) in clause (a), for the words "that authority" the words "Government or the Railway administration", and

(d) in clause (b), for the words "the employment of that authority" the words "his employment"

shall be substituted.

Price 1 anna or 1½ d.